

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 21st day of February, 2001.

C O R A M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Mr. S. Dayal, Member- A.

Orginal Application No- 550 of 2000.

Ganga Ram Gupta, S/o Sri Rameshwar Prasad
Tralley No. 2, Kachha Khana Tralley, Vendor,
Northern Railway, Kanpur Railway Station.

.....Appplicant.

Counsel for the applicant:- Sri A.K. Srivastva

V E R S U S

1. Union of India, through the Chairman, Railway Board
Rail Bhawan, New Delhi.
2. General Manager, Northern Railway,
Baroda House, New Delhi.
3. Divisional Rail Manger, Northern Railway,
Allahabad Division, Allahabad.
4. Senior Divisional Commercial Manager, Northern Railway
Allahabad Division, Allahabad.
5. Chief Traffic Manager, Northern Railway,
Kanpur Central, Kanpur.

.....Respondents.

Counsel for the respondents:- Sri A.K. Gaur



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O R D E R (oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman)

By this application under section 19 of the Act, applicant has prayed for several reliefs. Learned counsel for the applicant has submitted that only relief No. 8.1 is being pressed. The applicant has claimed that in view of the judgment of Hon'ble Supreme Court respondents may be directed to declare the applicant as regular employee in the Railway. The judgment referred to in this case of M.M.R Khan and Anr. Vs. U.O.I and ors. J.T 1993 (SC) 1 and Catering/ Vending of Southern Railway Vs. Chief Commercial Manager, Southern Rly. & ~~ors.~~ ^{Other} cases.

2. Before coming to this Tribunal applicant had made a representation to the Chief Traffic Manager (respondent No.5) on 04.03.2000. Learned counsel for the applicant has submitted that respondents may be directed to decide the representation filed by the applicant. In the facts and circumstances the O.A is disposed of with the direction to respondent No. 5 to consider and decide the representation of the applicant by the reasoned order within a period of three months from the date a copy of this order ~~as~~ is filed before him. To avoid delay applicant shall file a fresh copy of representation alongwith a copy of this order.

3. There will be no order as to costs.


Member- A.


Vice-Chairman.

/Anand/